

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3380/2015

New Delhi, this the 10th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Cont. Acheta Nand
Age-45
S/o Ramesh Prasad
R/o 32-A Gali No. -5 K.K. Extension
Part-I Laxmi Nagar, Delhi-92 . Applicant.

(By Advocate : Mr.Sachin Chauhan)

Vs.

1. Govt. Of NCTD
Through the Commissioner of Police
Police Headquarters, MSO Building,
I.P. Estate, New Delhi.
2. The Deputy Commissioner of Police
7th Bn., PTS Malviya Nagar
New Delhi. . Respondents.

ORDER (ORAL)

By Justice Mr. B.P. Katakey, Member (J);-

Heard Mr. Sachin Chauhan, learned counsel appearing for the applicant. Grievance of the applicant in the present OA is that increment for the period of suspension (from 24.10.2002 to 16.7.2012) has not been paid to him, though he is entitled to the same.

2. Learned counsel appearing for the applicant submits that despite filing various representations including last dated 04.08.2015, the respondents authoirty has not considered the prayer of the applicant for grant of increments for the suspension period and hence the present OA may be disposed of with a drection to consider the said representation and pass a speaking order upon such representation within a reasonable period of time.

3. It appears from the pleadings in the OA that the applicant has filed representation on 04.08.2015 addressed to the Dy. Commisioner of Police, VIIth Bn., PTS Malviya Nagar, New Delhi, which, according to the applicant, has not been disposed of by the respondent No.2.

4. Having regard to the aforesaid submission, we dispose of the present OA, directing the respondent No.2 to consider and dispose of the aforesaid representation by a reasoned and speaking order, within a period of 45 days from the date of receipt of a copy of this order, which shall immediately be communicated to the applicant.

5. Needless to say that if such representaion has already been disposed of, but such order has not been communicated to the applicant, the same shall be communicated to him immediately.

6. The OA stands disposed of accordingly. No costs.

(K.N.Shrivastava)
Member (A)

(B.P. Katakey)
Member (J)